

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH AT NEW DELHI**  
**ORIGINAL APPLICATION NO. 266 OF 2020**

**IN THE MATTER OF:**

DALJIT KAUR

...APPLICANT

VERSUS

STATE OF PUNJAB & ORS.

...RESPONDENTS

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**FILED BY:**

*Meera*

**RITWICK DUTTA RAHUL CHOUDHARY MEERA GOPAL  
ADVOCATES**

**COUNSEL FOR THE APPLICANT**  
N-71, Lower Ground Floor, Greater Kailash-I,  
New Delhi - 110038  
Mobile: 9312407881  
Email: litigation.life@gmail.com

**Place: Delhi**  
**Date: 27.02.2021**

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**ORIGINAL APPLICATION NO. 266 OF 2020**

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**RESPONSE TO THE REPORT DATED 24.12.2020 OF THE PUNJAB POLLUTION  
CONTROL BOARD**

**MOST RESPECTFULLY SHOWETH:**

1. That the above titled Original Application has been filed under Section 14 read with Section 20 of the National Green Tribunal Act, 2010 raising substantial question related to environment pertaining to the air and water pollution being caused by the illegally established and operated industrial unit for repairing and servicing of automobiles by the Respondent No. 3 in a residential area without obtaining mandatory Consent to Establish and Consent to Operate as per the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The setting up and operation of the unit by Respondent No. 3 is also in violation of the prior orders of this Hon'ble Tribunal passed against Respondent No. 3 herein and also directions of the Punjab Pollution Control Board.
2. That vide order dated 26.11.2020, this Hon'ble Tribunal had directed the Punjab Pollution Control Board to furnish a factual and action taken report in the said matter. Accordingly, the PPCB furnished report dated 24.12.2020, based on the site inspection carried out by the Assistant Environmental Engineer, Regional Office, Sangrur, on 15.09.2020, i.e., two months prior to the order dated 26.11.2020 by this Hon'ble Tribunal.
3. That as per Report dated 24.12.2020, the PPCB have *inter alia* made the following

observations:

- i. The area in question is a commercial area with an assortment of various commercial enterprises;
  - ii. The commercial activity carried out by Respondent No. 3 is not covered under the consent management system of the PPCB;
  - iii. There is no violation of the orders of this Hon'ble Tribunal.
4. That at the outset, the observations and conclusions made in the report are being denied as being false and misleading unless specifically admitted or is part of record.
5. That the Applicant would like to make the following submissions in response to the observations of the PPCB in Report dated 24.12.2020:

**THE OBSERVATION THAT THE UNIT IN QUESTION IS SITUATED IN A COMMERCIAL AREA IS ERRONEOUS:**

6. That it is submitted that the observation of the PPCB as per Para 8(a) on Pg 5 of the Report dated 24.12.2020 regarding the categorization of the area wherein the industrial unit is situated as a "commercial area" is completely erroneous. In fact, such an observation is contrary to established facts, orders of this Hon'ble Tribunal, as well as, earlier orders of the PPCB itself. The Applicant would like to rely on the following documents which would clearly point out that the unit in question is situated in a residential area within the limits of the Municipal Council, Ahmedgarh and not a commercial area:

**a. Letter dated 1.01.2012 of the District Town Planner, Country and Town Planning Dept, Punjab, addressed to Respondent No. 3, i.e., Sh. Surjit Singh**

This letter clearly stated that the unit in question is situated within residential area within the limits of the Municipal Corporation, Ahmedgarh. It is submitted that the Department of Housing and Urban Development, Punjab has notified the Chief Town Planner, Punjab as the planning agency for the local planning area of the Ahmedgarh City, as per the provisions of Section 57 of the Punjab Regional and Town Planning and Development Act, 1995. It is pertinent to note that Section 57 of the said Act prescribes that the State Government has the authority to designate a planning agency for any area declared by the State Government as regional or local planning area. Thus, the District Town Planner, Sangrur is the authorized

government official vested with the authority of notification of the area classification of Ahmedgarh City area.

A true translated copy of letter written by the District Town Planner, Country and Town Planning Dept. dated 1.02.2012 is annexed herewith as **ANNEXURE-1**

Copy of the Notification dated 21/06/2010 issued by the Department of Housing and Urban Development, Punjab is annexed herewith as **ANNEXURE-2**

**b. Order of this Hon'ble Tribunal dated 11.03.2013 in O.A. No. 29 of 2013 (THC)**

That the area has been identified as "residential area" by this Hon'ble Tribunal wherein this Hon'ble Tribunal directed for closure of the unit in question by finding that the unit in question cannot be permitted to operate within residential area. This Hon'ble Tribunal accordingly held:

*"We are of the opinion that running of the small scale unit in the residential locality is prima facie against the regular environmental norms. We also find that the Respondent No. 8 did not place on record any permission of the Pollution Control Board or Municipal Council to allow him to run the Unit, may be of small scale nature like operation of lathe machine. Considering these aspects, we direct that the Respondent No. 8 shall close down all the operations of the Unit run by him in the residential zone of Ward No. 15 Ahmedgarh of District Sangrur to carry out any industrial activity without prior sanction of the Competent Authority."*

(emphasis supplied)

The said order dated 11.03.2013 is already part of the record of this Hon'ble Tribunal at Annexure A-1 (pages 32-33) of the above titled OA.

**c. Order dated 11.01.2017 of the Punjab Pollution Control Board:**

Furthermore, the PPCB has itself identified the unit in question as being located within a residential area as per order dated 11.01.2017 of the Chief Environmental Engineer, PPCB, wherein the PPCB refused to grant permission to Respondent No. 3 for operation of the industrial unit in question as it was found that the unit was situated in residential area within MC limits of Ahmedgarh town, and accordingly held:

*"And whereas, after going through the submissions made by the industry and the complainant and the facts placed on record, it is apparent that the industry is a newly proposed industrial unit and not an old existing unit and it cannot*

*be allowed to establish/operate in the residential area within M.C. limits of Ahmedgarh town.”*

*(emphasis supplied)*

The said order of the Chief Environmental Engineer, PPCB, dated 11.01.2017 is already part of the record of this Hon'ble Tribunal at Annexure A-8 (pages 50-55) of the above titled OA.

Thus, it is clear that the Punjab Pollution Control Board has failed to consider the above land use classification while carrying out site inspection of the unit in question and concluding that the unit is established and operating in 'commercial area', as such is contrary to established facts.

**OBSERVATION THAT THE ACTIVITIES OF THE UNIT IN QUESTION DOES NOT COME UNDER THE AMBIT OF CONSENT MANAGEMENT SYSTEM OF THE BOARD IS ERRONEOUS:**

7. That the Appellant denies that the Respondent No. 3 is merely undertaking wheel balancing, car scanning and making of car remotes. It is submitted that the unit in question is a motor garage repairing and servicing unit of vehicles. Therefore, it is evident that the unit would be classified under Type Code 2018 'Automobile Servicing, repair and painting' which is classified as falling within Orange Category of Industries, as per the policy evolved by the PPCB. It is submitted that Orange Category industries require mandatory consent to establish and consent to operate under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 before undertaking any industrial activity.

A list of all Orange Category Industries is annexed herewith as **ANNEXURE A-3**.

8. That the report at page 4 has recorded the response of the Respondent No. 3 that the unit is classified as falling under the ambit of "White Category" industries, under Type Code 4047. In this regard, it is pertinent to note that as per the PPCB Consent Management System, the PPCB has exempted the automobile repairing and servicing unit (without wet process) with Type Code no. 4047 from obtaining consent of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Waste Management Rules, 2016, **only if** the unit satisfies the following conditions:-

*“i) That the industry is established/being established in the demarcated Industrial Estates/Zones classified by the State Authorities viz PSIEC, Department of Industries, PUDA, CTP under draft Master Plan or in mixed category area or predominantly Industrial areas within Municipal limit of a Town/City after classification of the area by CTP/STP/DTP.”*

(emphasis supplied)

It is submitted that as previously stated, the District Town Planner, Sangrur's letter dated 01-02-2012, clearly states that the concerned area is a residential area. Thus, the unit in question does not fulfill the basic conditions of exempted category of industries because of its location in the residential area. Therefore, the observation of the PPCB that the industrial unit does not require Consent to Operate is patently false.

A list of all White Category Industries is annexed herewith as **ANNEXURE-4**.

9. That further, it is submitted that even as per the Siting Criteria of the PPCB, the following has been stipulated regarding new industries:

*“No new industry of any category shall be allowed in the approved residential area of any town/city of the State of Punjab and no red/orange category of industry shall be given consent to establish within M.C. limits except in the designated industrial area/zone.”*

Furthermore, as per the Siting Criteria of the PPCB:

*“ All Red/Orange/Green category of industries, which are to be established in the areas / Zone other than designated/approved areas such as Industrial Area/Industrial Estate/Industrial Focal Point/Approved Industrial Park/Industrial Zone of the statutory/non-statutory Master Plans, will be allowed to set up at a distance of 100m outside the Municipal Council limits/ phirni of village/ designated residential area /residential area comprising of 15 pucca houses by the Competent Authority of the State. In such cases, certificate of its location/situation from the nearest village lallakir/ phirni/ MC limits from the Revenue Authorities such as Deputy Commissioner/ Additional Deputy Commissioner or the Sub-Divisional Magistrate will be required for grant of consent to establish (NOC)/ authorization by the Board”.*

(Emphasis Added)

10. That therefore, it is evident that the Siting Criteria of the PPCB clearly states that regardless of specific category of the industry, no industrial unit would be allowed to be established and to operate within a designated residential area.

A copy of the relevant extracts of the Siting Criteria of the PPCB is annexed herewith as **ANNEXURE-5.**

11. That the Report at Para 6 (f) (page 5) records the response of the Respondent No. 3 that he has gotten an approved map from the Municipal Council for the garage. However, it is submitted that the Respondent No. 3 has misled the PPCB as well as this Hon'ble Tribunal. It is submitted that the said map was approved for a residential building. In fact, the Municipal Council, Ahmedgarh has not issued any License /NOC to the unit in question for repairing and servicing of vehicles or for establishment and operation of a motor garage / workshop in the premises of Mr. Surjit Singh. This is clearly evident as per information received by the applicant vide letter dated 26-06-2020 from the Municipal Council, Ahmedgarh.

A copy of the letter dated 26.06.2020 is annexed herewith as **ANNEXURE-6.**

12. It is submitted that as per the Approval for Building Construction granted to Sh. Surjit Singh by Municipal Council, Ahmedgarh vide letter no. 17/14 dated 18.06.2014, the Municipal Council, Ahmedgarh has granted approval for construction of a residential building and not any industrial unit. Furthermore, building plan submitted by the unit in question is not approved for the job of repairing and servicing of vehicles or for establishment and operation of a motor garage / workshop in the premises of Sh. Surjit Singh. That as per para no. 10 of the letter no. 17/14, dated 18.06.2014, Sh. Surjit Singh has been directed to get mandatory approval from Punjab Pollution Control Board as well as Municipal Council, Ahmedgarh prior installation of any type of machinery in the building plan. The said letter on Para 10 accordingly states:

*“10. Any type of machinery cannot be installed without approval of the Punjab Pollution Control Board and Municipal Council in the approved building plan by the applicant.”*

A copy of the Approval for Residential Building Construction granted by the Executive Officer, Municipal Council, Ahmedgarh vide letter no. 17/14 dated 18.06.2014 is annexed herewith as **ANNEXURE-7.**

13. However, in strict contravention of the Approval granted by the Municipal Council, Sh. Surjit Singh installed the industrial machinery and started the operation of industrial unit

without obtaining any approval / NOC from the Punjab Pollution Control Board and the Municipal Council, Ahmedgarh.

14. Thus, it is clear that the Respondent No. 3's claims that the industrial unit in question is being carried out with requisite permissions of the Municipal Council is also patently untrue. That no evidence in the form of NOC or any other form of Approval or Consent from the Municipal Council has been adduced to prove such a claim, and instead the Respondent No. 3 has only produced receipt of payment of property tax for industrial unit in question. The said receipt does not prove this fact that the unit is permitted by Municipal Council, Ahmedgarh for repairing and servicing of vehicles or for establishment and operation of a motor garage / workshop in his premises. It is submitted that a tax receipt cannot be equated with permissions from the Municipal Council, and an assertion to the contrary is an attempt to mislead this Hon'ble Tribunal.

#### **REPEATED VIOLATIONS OF ORDERS OF THIS HON'BLE TRIBUNAL**

15. That the Applicant reiterates the submissions made in the above titled Application that the Respondent No. 3 is a persistent violator and has been violating the orders of not just this Hon'ble Tribunal, but also the orders and directions of the PPCB. The PPCB has completely failed to consider the same while submitting the report dated 24.12.2020 to this Hon'ble Tribunal.
16. It is submitted that the operation of the industrial unit in question is in strict contravention of the orders of this Hon'ble Tribunal in O.A. 29 of 2013 (THC) and in M.A. No. 120 of 2014 in O.A. No. 29 of 2013(THC). That the Applicant has previously submitted the various orders passed by this Hon'ble Tribunal, which mandated that the industrial unit be operated only after requisite sanctions/consents are obtained vide interim orders dated 11.03.2013, 9.04.2013 and final order dated 26.07.2013 and orders dated 17.04.2014 in M.A. No. 120 of 2014 in O.A. No. 29 of 2013(THC). These orders are already part of the record at Annexures A-1, A-3, A-4. and A-6 of the above titled Application.
17. Furthermore, vide order dated 11.03.2019 in Appeal No. 10 of 2017, this Hon'ble Tribunal found that that the industrial unit was located in a residential area, and its

operation was therefore held to be impermissible. That the said order is already part of the record at Annexure A-9 of the above titled Application.

18. That despite the directions issued by this Hon'ble Tribunal, Respondent No. 3 has carried on industrial activities in the industrial unit in question. And the operation of the industry is a great nuisance to the health and peaceful environment of the Applicant and her family because this unit is situated alongside the approved residential house of the Applicant and a lot of air and noise pollution is caused while repairing and servicing the cars and other vehicles. While racing and repairing various diesel and petrol vehicles, a lot of noises and emission of noxious gases are created which caused serious damage to the health of residents and environment of the local area.
19. Therefore, it is humbly submitted before this Hon'ble Tribunal, that a fresh factual and action taken report be issued by the PPCB and the Report dated 24.12.2020 is to be disregarded.

**THROUGH**

**RITWICK DUTTA RAHUL CHOUDHARY MEERA GOPAL**  
**ADVOCATES**

COUNSEL FOR THE APPLICANT  
N-71, Lower Ground Floor, Greater Kailash-I,  
New Delhi - 110038  
Mobile: 9312407881  
Email: litigation.life@gmail.com

**Place:**

**Date: 27.02.2021**

Country and Town Planning Deptt. Punjab

From : Distt. Town Planner Sangrur

To : Surjit Singh Prop M/s Surjit and Sons

Dhurkot Road Ahmedgarh Distt . Sangrur

Memo No. : 2717 DTP (s) LPAGH-143 Dated 1-2-12

Subject : Information of Land Use pattern

Reference : in connection with your application dated 20-12-2011

On the captioned subject it is informed that on the basis of the documents submitted by you your unit is located within M.C Ahmedgarh. This unit is situated in notified Local planning area Ahmedgarh for which the master Planning is yet to be done. As per non statutory master plan limits the unit is located within residential area. This information is regarding Land Use Classification only and be not treated as any kind of permission or NOC.

Sd/- Distt. Town Planner Sangrur

TRUE TRANSLATED COPY

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[Extract from the Punjab Govt. Gaz., dated the 27th August, 2010]

**PUNJAB GOVERNMENT**

**DEPARTMENT OF HOUSING AND URBAN DEVELOPMENT**

**(HOUSING-1 BRANCH)**

**Notification**

The 21st June, 2010

**No. 12/12/2010-4HG1/1952.**— Whereas the Governor of Punjab was pleased to declare the Local Planning Area of Ahmedgarh City and its surrounding area u/s 56(1) of the "The Punjab Regional and Town Planning and Development Act, 1995",—vide notification No. 12/12/2010-4HG1/1958, dated 21st June, 2010.

Further the Governor of Punjab is pleased to designate the Chief Town Planner, Punjab as Planning Agency for the above Local Planning area under Section 57 of "The Punjab Regional and Town Planning and Development Act, 1995".

**S. S. SANDHU, I.A.S.,**

Chandigarh :  
The 9th June, 2010.

Secretary to Government of Punjab,  
Department of Housing and Urban Development

T. C.

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**Orange Category Industries-104 Nos.**

Sr. No.	Type code	Industry sector-Types	Reference
1.	2001	Dismantling of rolling stocks (wagons/coaches)	
2.	2002	Bakery and confectionery units with production capacity >1TPD (with ovens/furnaces)/units having production <1TPD with oven/furnace other than electric/gas oven	
3.	2003	Chanachur and laddoo from puffed and beaten rice (muri and shira) using husk fired oven	
4.	2004	Coated electrode manufacturing	
5.	2005	Compact disc computer floppy and cassette manufacturing/Reel Manufacturing	
6.	2006	Flakes from rejected PET bottle	
7.	2007	Food and food processing including fruits and vegetables processing	
8.	2008	Jute processing without dyeing	
9.	2009	Manufacturing of silica gel	
10.	2010	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items	
11.	2011	Printing or etching of glass sheet using hydrofluoric acid	
12.	2012	Silk screen printing, sari printing by wooden blocks	
13.	2013	Synthetic detergents and soaps(excluding formulation) <b>having waste water generation &lt; 100 KLD</b>	R-61
14.	2014	Thermometer manufacturing	
15.	2015	Cotton spinning and weaving (medium and large scale)	
16.	2016	Almirah, Grill Manufacturing (Dry Mechanical Process) <b>with spray painting</b>	W-39
17.	2017	Aluminum & copper extraction from scrap using oil fired furnace (dry process only)	
18.	2018	Automobile servicing, repairing and painting (excluding only fuel dispensing) <b>having waste water generation less than 100 KLD</b>	R-62 W-81
19.	2019	Ayurvedic and homeopathic medicine( <b>with Boiler</b> )	G-2
20.	2020	Brickfields ( excluding fly ash brick manufacturing using lime process)	
21.	2021	Building and construction project more than 20,000 sq. m built up area <b>and having waste water generation less than 100 KLD</b>	R-63
22.	2022	Ceramics and Refractories <b>having coal / fuel consumption less than 12 MT/day</b>	R-64
23.	2023	Coal washeries	
24.	2024	Dairy and dairy products ( small scale)	R-16
25.	2025	DG set of capacity >1MVA but < 5MVA	
26.	2026	Dry coal processing, mineral processing, industries involving ore sintering, pelletising, grinding & pulverization	

T. C.

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**White Categories Industries- 137 Nos.**

<b>Sr. No.</b>	<b>Type Code</b>	<b>Industry Sector-Types</b>	<b>Reference</b>
1.	4001.	Assembly of air coolers/conditioners, repairing and servicing	
2.	4002.	Assembly of bicycles ,baby carriages and other small non motorizing vehicles	
3.	4003.	Bailing (hydraulic press)of waste papers	
4.	4004.	Bio fertilizer and bio-pesticides without using inorganic chemicals	
5.	4005.	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)	
6.	4006.	Blending and packing of tea	
7.	4007.	Block making of printing without foundry (excluding wooden block making)	
8.	4008.	Chalk making from plaster of Paris (only casting without boilers etc. ( sun drying /electrical oven)	
9.	4009.	Compressed oxygen gas from crude liquid oxygen ( without use of any solvents and by maintaining pressure & temperature only for separation of other gases)	
10.	4010.	Cotton and woolen hosieries making (Dry process only without any dyeing / washing operation)	
11.	4011.	Diesel pump repairing and servicing (complete mechanical dry process)	
12.	4012.	Electric lamp ( bulb) and CFL manufacturing by assembling only	
13.	4013.	Electrical and electronic item assembling (completely dry process)	
14.	4014.	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)	
15.	4015.	Flavoured betel nuts production/ grinding (completely dry mechanical operations)	
16.	4016.	Fly ash bricks/ block manufacturing	
17.	4017.	Fountain pen manufacturing by assembling only	
18.	4018.	Glass ampules and vials making from glass tubes	
19.	4019.	Glass putty and sealant (by mixing with machine only)	
20.	4020.	Ground nut decorticating	
21.	4021.	Handloom/ carpet weaving (without dyeing and bleaching operation)	
22.	4022.	Leather cutting and stitching (more than 10 machines and using motor)	
23.	4023.	Manufacturing of coir items from coconut husks	
24.	4024.	Manufacturing of metal caps containers etc	
25.	4025.	Manufacturing of shoe brush and wire brush	
26.	4026.	Medical oxygen	
27.	4027.	Organic and inorganic nutrients ( by physical mixing)	
28.	4028.	Organic manure (manual mixing)	
29.	4029.	Packing of powdered milk	
30.	4030.	Paper pins and u clips	

31.	4031.	Repairing of electric motors and generators (dry mechanical process)	
32.	4032.	Rope (plastic and cotton)	
33.	4033.	Scientific and mathematical instrument manufacturing	
34.	4034.	Solar module non conventional energy apparatus manufacturing unit	
35.	4035.	Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)	
36.	4036.	Surgical and medical products assembling only (not involving effluent / emission generating processes)	

**Left out sectors in the CPCB categorization.**

37.	4037.	Aggarbatti and cosmetic products manufactured by blending (Dry Process)	
38.	4038.	All types of toys & Doll making electrical without wet process.	
39.	4039.	Almirah, Grill Manufacturing (Dry Mechanical Process) <b>without spray painting</b>	O-16
40.	4040.	Aluminium, Stainless Steel, Brass Vessel marking units having only process, spinning without use of buffing, polishing and pickling, washing, Hot/Cold rolling annealing furnace and anodizing processes	
41.	4041.	Assembling of Door closer and Rings	
42.	4042.	Assembly of air coolers/conditioners repairing and servicing	
43.	4043.	Assembly of Computer, Computer peripherals and Computer Software	
44.	4044.	Atta Chakki and Millet grinding	
45.	4045.	Audio, Video and consumer electronic equipment assembly only	
46.	4046.	Automobile Body building without wet process	
47.	4047.	Automobile Repair Workshop. (without any wet process)	
48.	4048.	Beauty Parlour	
49.	4049.	Bee keeping	
50.	4050.	Belt Fastner units without wet process	
51.	4051.	Bindi making units	
52.	4052.	Bio-gas	
53.	4053.	Biscuits, Pastries, Cakes, Confectionery, Bread, Bakery upto 100 kg/day	
54.	4054.	Black Smithy Shop	
55.	4055.	Printing, Offset Printing	
56.	4056.	Book Binding	
57.	4057.	Brush making units with fibre/plastic wire	
58.	4058.	Candle manufacture	
59.	4059.	Carpentry & furniture units without Seasoning without electrical motor	
60.	4060.	Carpet weaving	

61.	4061.	Chewing Tobacco packing	
62.	4062.	Coated electrode manufacturing	
63.	4063.	Cotton Belts and Tapes/Cotton Niwar etc.	
64.	4064.	Cotton cloth Knitting	
65.	4065.	Cotton quilt and mattresses making	
66.	4066.	Cotton socks-knitting	
67.	4067.	Crown cork making units	
68.	4068.	Dairy farming (Rural Area focal points periphery of ½ K.M)	
69.	4069.	Diesel Generator sets < 10 KVA	
70.	4070.	DPC coating of copper and aluminium were without any wet process	
71.	4071.	Drawing, Surveying and Scientific instrument making with no wet process	
72.	4072.	Dry Grinding of spices	
73.	4073.	Electrical Switches, accessories making and Panel Board without wet process	
74.	4074.	Electrical/electronics testing and measuring instruments without wet process	
75.	4075.	Electronic Components without use of chemicals	
76.	4076.	Embroidery	
77.	4077.	Fabrication units connected with animal drawn vehicles, trailers without any heat treatment, furnace use i.e. with no emissions.	
78.	4078.	Finished leather goods, conversion of finished without wet process.	
79.	4079.	Fish Ponds	
80.	4080.	Floor Polish, Nail Polish, Tooth Powder, Hair Oil, Shampoo and Tooth Paste with blending only	
81.	4081.	Fuel Dispensing only (without Automobile servicing, repairing and painting.	O-18
82.	4082.	Garments manufacturing without wet process.	
83.	4083.	General Wire Industries like wire drawing, barbed wire, Chain links, making units without wet process.	
84.	4084.	Gold/Silver smithy shops with no water or chemical use.	
85.	4085.	Green House/Floriculture under Mechanized process under controlled temperature.	
86.	4086.	Hand Tools without casting.	
87.	4087.	Handicraft.	
88.	4088.	Handlooms without wet process	
89.	4089.	Household appliances and kitchen equipment, without wet process.	
90.	4090.	IT industry as per Board's office order no. GPC/Inf.Tech/F-53/2010/3 dated 16.2.2010 as amended from time to time	
91.	4091.	Jobbing and machining	
92.	4092.	Knitting cloth/Fabrics (Small Scale) Dry process.	

93.	4093.	Lathe and Welding sets (only electrical) without casting.
94.	4094.	Manufacture of Cement Blocks/Jallies etc.
95.	4095.	Manufacture of Steel trunks/boxes/drums/Shutters
96.	4096.	Marketing/Industrial Consultancy/Advertising Agencies
97.	4097.	Mechanical clock/watches etc.
98.	4098.	Light Engineering & fabrication units without spray painting (Dry process only)
99.	4099.	Mfg. of Transformers without poly chlorinated Hydrocarbon
100.	4100.	Mosaic tiles, cement pipes. Spun pipes manufacturing units
101.	4101.	Motor and Pump Making without foundry and wet process
102.	4102.	Mushroom cultivation under controlled conditions/temperature and its compost making
103.	4103.	Musical instrument with no wet process
104.	4104.	Non-conventional Energy items
105.	4105.	Nut cracking & roasting
106.	4106.	Oil extraction by kohlus or expellers without Boiler
107.	4107.	Optical Frames and glasses without wet process
108.	4108.	Orthopedic equipment's without casting/wet process
109.	4109.	Packing and Processing of items using Mechanized Process
110.	4110.	Packing of Agricultural/Forest Produce under controlled Temperature (Mechanized Process)
111.	4111.	Paints and varnishes (mixing and blending) (without ball mill) (without any wet process)
112.	4112.	Paper Pins, 'U' Clips, pen Holders, pen & paper products without wet process
113.	4113.	Paper Products without wet process
114.	4114.	Plastic Niwar from monofilament yarn
115.	4115.	Polythene Bags from Monofilament Sheets/polythene sheets
116.	4116.	Powerloom Weaving (Small Scale) Dry process
117.	4117.	Preparation of Photo identify card by using video camera-laser printing
118.	4118.	R.C.C Bricks
119.	4119.	Seed Processing Units/hybrid Seeds- Mechanized process
120.	4120.	Sericulture units
121.	4121.	Small restaurants, coffee/Tea shops and Snack Bars
122.	4122.	Solar Energy Panel makings
123.	4123.	Spinning (Small Scale) Dry process
124.	4124.	Sports Goods without leather tanning & other wet process
125.	4125.	STD Booth/cable T.V Net Work/EPBAX
126.	4126.	Tailoring Shop as SSSBI
127.	4127.	Tea Grading and packing
128.	4128.	Telecommunication equipment without wet process.

129.	4129.	Typing Centre/Xeroxing
130.	4130.	Tyre rethreading (only cold processing).
131.	4131.	Umbrellas, Raincoats, Tarpaulins without wet process
132.	4132.	Weigh Bridge
133.	4133.	Weighing machines with no wet process
134.	4134.	Welding Electrodes
135.	4135.	Wooden and corrugated Crates and Boxes
136.	4136.	Zip Fasteners
137.	4137.	Power press

**Note No.1:** The exemption from obtaining consent of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Waste Management Rules, 2016 for the above mentioned 136 White Category of industries, if the unit satisfies the following conditions:-

- i) That the industry is established/being established in the demarcated Industrial Estates/Zones classified by the State Authorities viz PSIEC, Department of Industries, PUDA, CTP under draft Master Plan or in mixed category area or predominantly Industrial areas within Municipal limit of a Town/City after classification of the area by CTP/STP/DTP.
- ii) That the investment of the industry is not more than Rs. 1 Crore on plant and machinery.
- iii) That there will not be any discharge of trade effluent from the industry into stream or well or sewer or onto land and/or that industry will not discharge any air pollution including noise into the atmosphere.
- iv) That the industry will not discharge any toxic/hazardous wastes and will not handle any toxic/hazardous chemical.

In case the industry is found to create conditions that generate any type of pollution or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at liberty to take legal action against the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or Environment(Protection) Act, 1986 as considered appropriate.

**Note No.2:** -The industries which falls under white category of industries and have installed DG set of capacity more than 10 KVA and less than 1 MVA, such industries shall obtain consent only for the DG set under green category.

T.C.  




### Siting Criteria for different categories of the Industries

#### General Siting Guidelines

- No new industry of any category shall be allowed in the approved residential area of any town/city of the State of Punjab and no red/orange category of industry shall be given consent to establish within M.C. limits except in the designated industrial area/zone.
- The PPCB will continue to grant consent to establish to any category of industries, which are permissible in the mixed land use areas/zones as per by-laws of the notified Master Plan / draft master plan.
- All Red/Orange/Green category of industries, which are to be established in the areas / Zone other than designated/approved areas such as Industrial Area/Industrial Estate/Industrial Focal Point/Approved Industrial Park/Industrial Zone of the statutory/non-statutory Master Plans, will be allowed to set up at a distance of 100m outside the Municipal Council limits/ phirni of village/ designated residential area /residential area comprising of 15 pucca houses by the Competent Authority of the State. In such cases, certificate of its location/situation from the nearest village lal lakir/ phirni/ MC limits from the Revenue Authorities such as Deputy Commissioner/ Additional Deputy Commissioner or the Sub-Divisional Magistrate will be required for grant of consent to establish (NOC)/ authorization by the Board.

#### Industry Specific Siting Guidelines

- Siting Guidelines and code of practice for Jaggery (Gur) units vide Office Order No. 192 dtd. 02.04.2019

#### for Rice Shellers/Par-boiling plants

##### Siting Guidelines for Rice Shellers/Par-boiling plants

- Deptt of Science Technology, Environment & Non-Conventional Energy Govt. of Punjab Order No.10/48/2004/STE(4)/4063 dated 13.09.2006
- Deptt of Science Technology, Environment & Non-Conventional Energy Govt. of Punjab Memo No.10/48/2004/STE(4)/ dated 24.06.2009
- Deptt of Science Technology, Environment & Non-Conventional Energy Govt. of Punjab Order No.10/48/2004/STE(4)/2535 dated 11.06.2010
- Deptt of Science Technology, Environment & Non-Conventional Energy Govt. of Punjab Order No.10/48/2004/STE(4)/453 dated 02.03.2012
- Deptt of Science Technology & Environment Govt. of Punjab Order No.10/48/2004/STE(4)/932 dated 15.10.2013
- Clarification regarding Historical religious places in the siting guidelines for rice shellers and saila plants No.44564 dated 29.11.2017

#### Siting Guidelines for Brick Kilns/Cements Plants

- Punjab Pollution Control Board Notification No. Admn/A-2/F.No.178/98/3 dated 02.09.1998.

(Later on Siting Guidelines of Rice Shellers/Saila Plants has been prescribed separately vide notification dated 13.09.2006 as given above)

#### Siting Guidelines for Hot Mix Plants

- Punjab Pollution Control Board Notification No. Admn/A-2/F.No.178/99/03 dated 26.04.1999.

#### Siting Guidelines for Stone Crushers

- Deptt of Science Technology, Environment & Non-Conventional Energy Govt. of Punjab Notification No. 3/7/96-STE(5)/562 dated 17.03.1998
- Deptt of Science Technology, Environment & Non-Conventional Energy Govt. of Punjab Notification No. 3/7/96-STE(5)/523 dated 01.02.2006
- Deptt of Science Technology, Environment & Non-Conventional Energy Govt. of Punjab Notification No. 3/198/2008-STE(4)/452 dated 02.03.2012
- Deptt of Science Technology & Environment Energy Govt. of Punjab Notification no.3/35/2013-STE(4)/735 dated 30.07.2013

#### Siting Guidelines for Construction Projects

- Deptt of Science Technology, Environment & Non-Conventional Energy Govt. of Punjab Order No. 3/6/07/STE(4)/2274 dated 25.07.2008
- Deptt of Science Technology, Environment & Non-Conventional Energy Govt. of Punjab Order No. 3/6/07/STE(4)/3770 dated 30.10.2009

#### Siting Guidelines for Hotels

- Punjab Pollution Control Board order No. SEE(HQ1)F.No. Admn/A-2/F-244/2011/271 dated 10.10.2011

#### Siting Guidelines for Poultry Farm

- Central Pollution Control Board letter No. B-4032/PCI-SSI/Poultry/2015/13165 dated 20.10.2015
- Central Office Order- Regarding Environmental Guidelines for Layered Poultry Farms dated 02.11.2017

2/15/2021

[www.ppcb.gov.in/cmsitingcriteria.aspx](http://www.ppcb.gov.in/cmsitingcriteria.aspx)

- Implementation of Environmental Guidelines issued by CPCB for Poultry Farms No.1021 dated 30.10.2017

OTE : In addition to above Siting Guidelines , the Govt. of Punjab Department of Forest & Wild life Preservation vide its Notification No. 26/218/08-Ft-5/4097 dated 05.06.2012 has laid down Policy Guidelines for compliance by Industrial Entrepreneurs /Units in Eco Sensitive Zones surrounding Wild Life Sanctuaries /Zoos of Punjab State and the same be read as part of all the above Siting Guidelines

Annual Events & Awards in Relation to Environment Protection & Conservation

2017-18

T.C.  
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Annexure - 6

**OFFICE OF THE MUNICIPAL COUNCIL AHMEDGARH  
(SANGRUR)**

Office Ph. No. 01675-240016

Mail.ddlgp\_ahmedgarh@yahoo.com

No:1746 / 2020

Dated : 26-06-2020

To

Smt. Daljit Kaur W/o Baldev Singh Buttar,  
Dhulkot Road, Dashmesh Nagar, Ahmedgarh.

**Subject :-** regarding request for seeking information under RTI Act 2005.

**Reference:-** in reference to the receipt no. 349, dated 29-05-2019 of this office.

The point wise information required by you is as under:

1. Any NOC ( No Objection Certificate ) is not granted to Mr. Surjit Singh S/o Inder Singh from 01-07-2018 to till now.
2. Any NOC ( No Objection Certificate ) is not granted to Mr. Surjit Singh or any family member.

Public Information Officer  
Cum – Joint Deputy Director,  
Municipal Council, Ahmedgarh.

TRUE TRANSLATED COPY

Q1

**Office of Municipal Council, Ahmedgarh ( District Sangrur )**

No. 17/14

Dated:18.06.2014

Sh. Surjit Singh

S/o Inder Singh

Mohalla: Dhurkot Road, Ward No.15,

Ahmedgarh

**Subject:- Approval for the Building construction.**

Your Naksha ( Site Plan ) dated 23.05.2014, which was for the construction of the residential, in this connection, you are intimated that the approval of the building construction has been approved by Municipal Council, Ahmedgarh on the basis of the under mentioned basis:-

1. You will do the construction according to the Naksha approved for the land under your ownership and you will not violate building by-laws of the Municipal Council.
2. If there may be any dispute about the ownership of the land mentioned in your Naksha and proved the possession of the Municipal Council Ahmedgarh or of the government on that land and then you will be entirely responsible for the same and the land shall have to be vacated without the payment of the compensation. This approval is only under Section 189 of Punjab Municipal Act 1911 and there will be no affect on the main rights about the ownership of the land.
3. Prior to starting of the work, the demarcation may be conducted in the presence of the officer / employee of the Municipal Council and the copy of the Naksha duly approved may be kept ready at the time of the construction which can be checked on the spot by any officer of the Municipal Council.

4. One approved copy of the building and site plan is being sent herewith. The tenure of its approval is only for the period of one year. If the construction is not being completed within the period of one year of the approval and then the approval will be cancelled without any notice.
5. Supply of the written information for the construction of the house is most necessary.
6. A board may be displayed on the building by the applicant at the time of making the construction upon which the plot number of the building, name of the owner and the name of the architect / engineer / draftsman / Surveyor supervising the construction work may be written thereon.
7. At the time of the construction by the applicant, during digging of the foundation, filling up the foundation, construction of the Plinth, construction of the first floor and construction of more other stories/ floors and on completion of the construction of the building and regarding the residential purpose, the certificate will be made available at due period from the such officer, by which, the supervision of the construction of that building is being done and on verifying this certificate by the Municipal Council, in case of finding it wrong, the approval duly given may be treated as cancelled. The applicant cannot use the building without obtaining the occupation certificate from the Municipal Council.
8. Apart from the Municipal Council, if the applicant may be in need of taking the approval for the construction from any other department or undertaking and then the responsibility of obtaining thereof will be of the applicant himself.
9. According to the instructions received from the Government, the installation of the Rain Water harvesting System ( Water Recharging ) will be most essential in the building to be constructed in the plot having the area more than 200 SHADASH. In case of not doing as such, the sewerage connection and the building completion certificate will not be given.

10. Any type of machinery cannot be installed without approval of the Punjab Pollution Control Board and Municipal Council in the approved building plan by the applicant.
11. In case of being the proof of the ownership wrong or in the case of the court dispute of this land, the Municipal Council Ahmedgarh will not be responsible.

**Important Note :-**

Violation by you of the naksha duly approved / Violation of the Building By-laws or in case of getting passed the Naksha by giving the wrong information to the Municipal Council, it is the authority to the Municipal Council to Cancel this approval without giving any notice and the applicant cannot recover any compensation from the Municipal Council. There is no approval for making the encroachment of any type on the land / road of the Municipal Council. In case of making the encroachment and violating the Building By-laws and in case of making the wrong statement, not only the action will be taken as per Punjab Municipal Act, rather action will be taken under the Indian Penal Code and the applicant himself will be responsible for the loss and compensation thereof.

Sd/-

Executive Officer,

Municipal Council, Ahmedgarh

Endorsement No: ----- dated :-----

1. Sending a copy of the above to Shri Manmohan Singh it has been written that because preparing the above said Naksha ( Site Plan ) it is presented by you and according to the building bylaws, the supervision of construction of this building has to be done by you. Therefore, according to the rules, the requisite certificates for the construction of his building may be given in the building

branch from time to time and in case of not taking such action and not telling the true facts to the office, legal action will be taken against you.

2. Sending a copy of the above to A.T.P / Building Inspector / Draftsman, It has been written that action may please be taken for complying with the above shown conditions.

Sd/-

Executive Officer

Municipal Council, Ahmedgarh

Attested

Sd/-

TRUE TRANSLATED COPY

